CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.238/MP/2024

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act,

2003 read with Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.

Petitioner : Adani Power Limited (APL)

Respondents : Power Company of Karnataka Limited and Ors.

Date of Hearing : 20.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APL

Ms. Poonam Verma Sengupta, Advocate, APL

Shri Saunak Rajguru, Advocate, APL Shri Rajesh Jha, Advocate, APL

Shri Bhabna Das, Advocate, Karnataka ESCOMs

Shri Arpit Kumar Mishra, Advocate, Karnataka ESCOMs

Record of Proceedings

At the outset, the learned counsel for the Respondents prayed for an adjournment on the ground of non-availability of the arguing senior counsel. Learned counsel for the Petitioner did not oppose the said request.

- 2. Considering the request of the learned counsel for the Respondents, the Commission adjourned the matter.
- 3. The matter will be listed for hearing on **24.7.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)